

mustard oils, and whether the Government are anticipating that the shortage of groundnut will be made up or is it only a general optimistic statement or have they made any deep study of the matter? I would like to know from the hon. Minister.

SHRI YOGENDRA MAKWANA : That is what we expect that the loss will be made up by soya-bean, other rapeseed—mustard and other oil. Then it largely depends upon the habit of the people to the oil they are using and which they are accustomed to use. So it is difficult to say and it is difficult to assess as to how much of groundnut will be replaced by soyabean, mustard and other oils.

SHRI N. TOMBI SINGH : I would like to know the real quantity of soya-bean oil production so far. The hon. Minister has not replied to it.

SHRI YOGENDRA MAKWANA : The question is about the fall of groundnut production in Gujarat. It is not related to the soyabean production. You certainly asked me as to what is the shortage and whether it will be possible to make up the shortage by the use of soyabean and rapeseed-mustard oil production. That is why I said it all depends upon the habit and liking of the people and it is not possible to assess like that.

SHRI K. RAMACHANDRA REDDY : You are importing 13,000 to 14,000 tonnes of groundnut oil. Instead of resorting to imports, why not the Government give a better and a remunerative price for groundnut so that the growers can be encouraged to grow more groundnuts. The present support price is only Rs. 350 per quintal whereas it is sold in the market at Rs. 450 per quintal. The present support price is not remunerative. The present support price is not remunerative. Why don't you increase the support price beyond Rs. 450, say to Rs. 550 so that it may act as an incentive to farmers to grow more groundnut?

MR. SPEAKER : It is not a good suggestion?

SHRI YOGENDRA MAKWANA : It is not a good suggestion and it will not help because in the groundnut growing area in Gujarat, that is, the Saurashtra area where groundnut is grown in large quantity, the prices are higher and that is why even though the productivity is less and the yield is very less, even then they are growing groundnuts. They should have switched over to other crops but they are not doing it because it is more remunerative than other crops. So I do not think this suggestion will work.

MR. SPEAKER : Next Question.

[*Translation*]

SHRI BALKAVI BAIRAGI : Mr. Speaker, Sir, this is a very important question. You may somehow take it up.

MR. SPEAKER : When you have taken *Bairag* (renunciation), I shall not refuse. (*Interruptions*)

MR. SPEAKER : Now when I have agreed, you are going further.

SHRI BALKAVI BAIRAGI : If I do not go further, the people will catch me by the scruff.

MR. SPEAKER : You may do anything, but it cannot be permitted.

SHRI BALKAVI BAIRAGI : Sir, take it up somehow or the other.

MR. SPEAKER : If you give a fresh notice, I shall see.

[*English*]

Working of House Building Cooperative Societies in Delhi.

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*746. **SHRI T. BASHEER :**
SHRI V.S. KRISHNA IYER :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of House Building Cooperative Societies in Delhi involved in incessant litigations among different groups

obtaining in each of these societies thereby causing hardships to thousands of lower middle class people including salaried people; and

(b) the effective steps being taken or contemplated to restore the health of such societies and to ensure favourable conditions for their Members to build houses ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH : (a) As reported by the Registrar, Cooperative Societies, Delhi, nine Cooperative House Building Societies in Delhi are involved in frequent and repeated litigations.

(b) The complaints involving disputes among members of Cooperative House Building Societies are promptly attended to by the Registrar, Cooperative Societies and appropriate action warranted under the law is initiated.

SHRI T. BASHEER : In several House-Building Cooperative Societies, the same management has been continuing for ten years or more without proper election, in spite of the fact that the prescribed term under the Act is only three years. For instance, the Delhi School Teachers' Housing Cooperating Society, which was set up in 1961, is having the same Management Committee for the last ten years ; there are a few other Societies also like the Parvana Group Housing Society and Adarsh Group Housing Society. These illegalities and flouting of laws are done by the Management in collusion with the officials in the Registrar's office and taking advantage of the loopholes in the Act. I would like to know from the hon. Minister whether the Government will take steps to conduct an inquiry into such state of affairs prevailing among the Housing Cooperative Societies and also I would like to know from the hon. Minister whether Government will come forward with suitable amendments to plug the loopholes in the Housing Cooperative Societies Act.

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOR):

The last part of his question is a suggestion and I will look into it. So far as the first part of the supplementary is concerned, if he names the Societies, I will certainly ask the Registrar to go into the matter.

PROF. N.G. RANGA : He is asking for amendment of the Act.

SHRI ABDUL GHAFOR : I have told him that it is a suggestion and that we will look into it. So far as the first part of the question is concerned, if he names such Societies where elections have not been held, I will certainly send it to the Registrar to find out.

MR. SPEAKER : Only^d Speaker has got the prerogative to 'name'. He can only point out.

SHRI T. BASHEER : I appreciate the style of the hon. Minister to be very brief in his answer. My second supplementary is this. I want to know from the hon. Minister the number of House Building Cooperative Societies in the waiting list for getting allotment of the land from the DDA and also I would like to know from the hon. Minister the land available with the DDA in its possession for distribution to the Housing Cooperative Societies for constructing buildings and what steps Government are going to take to speed up the allotment.

SHRI ABDUL GHAFOR : The actual requirement of land for the newly registered societies can be finally assessed after the total membership is known on the basis of the verification of all the societies in this group. According to a broad estimate about 6000 acres of land may be required for that. There is a scarcity of land. Even the DDA is not in a position to give 6000 acres of land. If these lands are acquired and developed, certainly they will provide to all the cooperatives.

SHRI T. BASHEER : What is the land available with the DDA ? At least you must provide that.

SHRI ABDUL GHAFOOR : DDA has already reported that there is scarcity of land and nearly 6000 acres of land will be required to allot to these societies.

SHRI T. BASHEER : How much land is available with DDA for this purpose ?

SHRI ABDUL GHAFOOR : There are so many purposes for which the DDA has to allot. It is not that the DDA acquires land to allot only to the group housing societies.

SHRI T. BASHEER : What is the land earmarked for this purpose. How much land is available with DDA ?

SHRI ABDUL GHAFOOR : At present I am not in a position to say the actual acreage of land earmarked for this purpose. I will find out and pass the information to you.

MR. SPEAKER : There is no definite limit to this.

SHRI V.S. KRISHNA IYER : There are more than 2000 housing societies in Delhi. A number of them are under litigation. Just now the Hon. Member gave to names—the Delhi School Teachers Society and the Parwana Society. Here, election were not held for the last ten years. Under the garb of litigation even the management itself creates litigation because they want to continue in office for ever. So, I would like to ask the Hon. Minister a specific question.

(Interruptions)

What do you mean by that ?

(Interruptions)

MR. SPEAKER : You put your question. *(Interruptions)* I have not allowed them. You pay attention to your question.

SHRI V.S. KRISHNA IYER : I am always specific and always relevant Sir.

(Interruptions)

MR. SPEAKER : No discussions

please. *(Interruptions)* I have not allowed anything. I have not allowed anybody, neither I allow you, Mr. Janga Reddy. I keep you in the same line. You are all in the same boat.

(Interruptions)

SHRI V.S. KRISHNA IYER : I would like to ask the Hon. Minister to give a specific reply. Will you bring forward an amendment, so that the General Body is conducted every year and the elections are held once a year as per the Act—whether there is litigation or not ? For that an amendment is necessary to the Delhi Cooperative Societies Act. Will the Hon. Minister bring forward an amendment ?

SHRI ABDUL GHAFOOR : In so far as the question of litigation is concerned, it does not mean only that elections in the cooperative societies are not held regularly or in time. There are other types of litigation also going on. Some individuals have filed cases in High Courts. Even if the land is allotted, they are not going to construct so long as the cases are not settled. There are 42 litigations at present in which 9 societies are always litigating somehow this way or that way. They are some cases pending in the courts. All these things are being looked into and we cannot say finally when the High Court where the cases are pending will decide. If these things are done finally, we will certainly go into all these details.

[Translation]

SHRI C. JANGA REDDY : On completion of the term a special officer can be appointed by superseding the management. Why that this not being done ? If the Government are not in a position to hold election on completion of their term, the special officer can be appointed by superseding their management.

SHRI ABDUL GHAFOOR : As regards your suggestion, we cannot do anything in so far as court cases are concerned, but about other cases which you have mentioned. I am glad to say that

after I get back to my office I shall order all such cases to be decided by the Registrar as early as possible.

[English]

SHRI SONTOSH MOHAN DEO : Sir, some poor Members of Parliament have formed such group housing societies. I would like to know whether land has been allotted to these societies or it is under consideration to allot them land ?

SHRI ABDUL GHAFOOR : Sir, so far as Members of Parliament are concerned all the societies have been allotted land.

Provident Fund Account Slips

*747. SHRI HANNAN MOLLAH : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the employees of different establishments are not getting their yearly Provident Fund statement and account slips regularly ;

(b) whether accounts of non-refundable loans and Provident Fund final settlements are not maintained properly ;

(c) whether Government have received any complaints in this regard ; and

(d) if so, the details thereof and remedial action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) The Government is aware of large pendency in the issue of annual statement of accounts.

(b) During the year 1984-85, 5,02, 279 Provident fund claims amounting to Rs. 268.27 crores and 2,96,360 applications for withdrawals amounting to Rs. 82.40 crores were settled. However, the pendency both in case of non-refundable claims cases and of final settlement cases remaining considerable.

(c) and (d). Yes, Sir. A joint letter signed by some Hon'ble MPs stating

inter-alia that the RPF's Office in Calcutta was not functioning properly and that there were delays in settlement of claims, issue of annual statement of accounts etc. was received recently. A new RPF has since been posted in Calcutta and he has been instructed to make special efforts to gear up the administration and to take steps for expeditious settlements of pending claims etc. This position is being regularly monitored and it is expected that there will be considerable improvement as a result of the administrative changes and streamlining of procedures.

SHRI HANNAN MOLLAH : Sir, situation is much more serious than what the reply reveals because a large number of old cases are there. For example, the employees of Gillanders Arbuthnot & Co. have not received their accounts since 1982-83. So also the employees of Crompton Greaves since 1979 ; employees of Bengal National Chamber of Commerce and Industry since 1980; employees of Sinclair Hotels and Transport since 1981 and the employees of East Coast Paper since 1980. This is the situation. The Minister has mentioned the figure of settlements for the year 1984-85 but the total number of pending cases has not been given. If you get the total figure of the pending cases for settlement then only we can know the actual position.

SHRI P.A. SANGMA : Sir, I have got the figure upto 30.9.1985. As on 30.9.1985 the settlement of accounts required to be done was to the tune of Rs. 299.65 lakhs. out of this slips have been issued worth Rs. 161.18 lakhs and the pendency on that date is Rs. 138.47 lakhs. This is as far as settlement of accounts is concerned.

SHRI HANNAN MOLLAH : Sir, you will be surprised to know that the position is much more serious in respect of employees of the closed factories. There is one factory in my constituency, viz., Premchand Jute Mill. This factory is closed for the last 8-9 years. Many of their employees have already died but they have not received their accounts and money. I would like to know whether